Central Electricity Regulatory Commission 3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi–110 001

No. Eco-2/2018-CERC

October 15, 2018

NOTIFICATION

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification on "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees", dated 19.01.2005, as amended from time to time, the Central Electricity Regulatory Commission notifies the following escalation rates for the purpose of payment.

Annual Escalation Rates applicable for the period from 01.10.2018 to 31.03.2019 for the purpose of payment for Procurement of Power by Distribution Licensees as per the Power Purchase Agreement entered into under the guidelines mentioned above:

S.No	Description	Annual Escalation
		Rates for Payment
1	Escalation rate for domestic coal	21.66%
2	Escalation rate for domestic gas	25.66%
3	Escalation rates for different escalable sub-components	
	of energy charge for plants based on imported coal	
3.1	Escalation rate for imported coal	2.98%
3.2	Escalation rate for transportation of imported coal	35.14%
3.3	Escalation rate for inland handling of imported coal	2.30%
4	Escalation rates for inland transportation charges for coal	
4.1	Upto 125 Km distance	44.11%
4.2	Upto 500 Km distance	40.47%
4.3	Upto 1000 Km distance	39.54%
4.4	Upto 2000 Km distance	39.09%
4.5	Beyond 2000 Km distance	38.96%
5	Escalation rate for inland transportation charges for gas	0.00%
6	Escalation rates for different escalable sub-components	
	of energy charge for plants based on imported gas	
6.1	Escalation rate for imported gas	35.14%
6.2	Escalation rate for transportation of imported gas	35.14%
6.3	Escalation rate for inland handling of imported gas	2.30%
7	Inflation rate to be applied to indexed capacity charge	2.30%
	component.	
8	Inflation rate to be applied to indexed energy charge	5.54%
	component in cases of captive fuel source	